High Court of Sikkim

Record of proceedings

I.A. No. 01 of 2025 in Crl. A./24/2025(Filing No.)

Rajesh Manger Applicant

VERSUS

State of Sikkim Respondent

Date: 11-08-2025

CORAM: THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

For Applicant Mr. Yozan Rai, Advocate (Legal Aid Counsel).

For Respondent Mr. Thinlay Dorjee Bhutia, Public Prosecutor.

Mr. Yadev Sharma, Additional Public Prosecutor. Mr. Sujan Sunwar, Assistant Public Prosecutor.

ORDER

Rai, J.

I.A. No.01 of 2025 is an application under Section 5 of the Limitation Act, 1963, seeking condonation of 426 days' delay in filing the instant Appeal.

Issue Notice to the Respondent.

Learned Public Prosecutor is present for the State-Respondent on advance Notice and waives formal Notice. He seeks some time to file response to the I.A.

In the interregnum, let response be filed.

List on 24-09-2025.

Judge 11-08-2025 Judge 11-08-2025

ds/to/sdl